

The Minister of Steel, Mines and Metals (Dr. Channa Reddy) (a) and (b). Hindustan Steel Limited has conducted certain sample studies in areas of likely surpluses which have indicated that such surpluses are mostly in the unskilled, semi-skilled and clerical categories. Surplus personnel are being adjusted wherever possible against additional requirements arising out of the expansion of the plants

(c) The whole question of the re-organisation of Hindustan Steel Limited in all its aspects is at present under the consideration of Government

हिन्दुस्तान स्टील, कलकत्ता

- * 1002 श्री शशि रजन
 श्री सिद्धेश्वर प्रसाद:
 श्री लीलाशरण कोसरी:
 श्री ज्योतिष्वर्य बसू
 श्री भगवान दास
 श्री क० हाल्वर
 श्री रजनी:
 श्री विश्वनाथ मैनन:

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि हिन्दुस्तान स्टील, कलकत्ता और उसके पाच कर्मचारियों के विरुद्ध धायात-निर्वात प्रधिनियम के अन्तर्गत फौजदारी मुकदमे दायर किये गये हैं,

(ख) यदि हा तो क्या सरकार ने उक्त कर्म के धायात लाइसेंस, कम से कम उस अवधि तक के लिये जब तक कि ये मुकदमे न्यायालय के विचारधीन हैं, वापिस ले लिये हैं, और

(ग) सरकार ने इस सम्बन्ध में अब तक क्या कार्यवाही की है ?

वाणिज्य मंत्री (श्री दिनेश सिंह)

(क) हे. (ग). जी हा। जांच पूरी हो जाने पर मुख्य प्रेसीडेन्सी मजिस्ट्रेट, कलकत्ता की अदालत में 3-6-1967 को मुकदमा दायर किया गया। उक्त में लगे हुए मजदूरों के हितों और मोटरगाड़ियों प्रादि के निबाह उत्पादन की आवश्यकता को ध्यान में रखते हुए मुकदमे के दौरान लाइसेंसों का न देना ब्यावहार्य नहीं समझा गया।

Requisitioning of Cotton-Bales

*1003 Shri C. C. Desai:
 Shri R. K. Amin:

Will the Minister of Commerce be pleased to state

(a) whether it is a fact that the recent measures of requisitioning of cotton-bales from the traders and supplying cotton at a fixed rate, has caused grave losses to thousands of traders and millions of cultivators,

(b) whether it is also a fact that such measures have proved ineffective in view of the fact that the cotton textile mills are free to sell yarn at any price in the market and about 50 per cent of the cotton textile production is not under price control, and

(c) whether the cotton requisition machinery has resulted into a new source of bribery for those who are in charge of it?

The Minister of Commerce (Shri Dinesh Singh): (a) to (c) Cotton has been requisitioned at the appropriate ceiling prices. There should not, therefore, be any question of loss to any grower or cultivator. The traders, who may have speculated and effected purchases at higher prices vis-a-vis the ceiling prices of cotton in the expectation that the ceilings would not be enforced by Government by requisitioning may have suffered losses. But for these measures, aimed at arresting the rise in prices and making cotton available to the consuming mills at fixed prices, they would have ruled at much higher levels. As regards re-